

ITEM NO.16 Court 12 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 73/2022

BRIGADIER JAVED IQBAL Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.16024/2022-EX-PARTE STAY)

Date : 07-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.
Mr. Javedur Rahman, AOR
Mr. Siddhant Singh, Adv.
Ms. Ananya Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Devadatt Kamat, learned senior counsel appearing for the petitioner, seeks leave to withdraw the present Writ Petition, under Article 32 of the Constitution of India, as the petitioner has already initiated the execution proceedings.

The Writ Petition stands dismissed as withdrawn.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER